

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 29
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank	...	Applicant/Petitioner
Vs		
Patna Highway Projects Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. P. Nagesh, Sr. Adv. Mr. Zeeshan Hasmi, Mr. Kashif Zafar, Advs.
For the Respondent	:	Mr. Arun Kathpalia, Sr. Adv., Mr. Prateek Kumar, Ms. Raveena Rai, Mr. Rohit Ghosh, Ms. Moha Paranjee, Advs. for SRA/Respondent 5 Mr. Samar Bansal, Mr. Kaustubh Chaturvedi, Advs.
For the Erswtwhile RP	:	Ms. Pooja Mahajan, Ms. Mahima Singh, Mr. Karan Vir Khosla, Advs.

ORDER

RA-17/2024

The relief sought in the application is as follows:

- “a. This Hon'ble Tribunal may be pleased to restore the LA. No. 5000 of 2023 to file on such terms and conditions that this Hon 'ble Tribunal deems fit;*
- b. Such other and further order, which this Hon'ble Tribunal may deem fit just and proper, may also be granted.”*

This is an application for seeking restoration of IA-5000/2023, which was dismissed on 06.02.2024 due to non-filing of proof of payment of cost imposed upon the Applicant/Petitioner vide order dated 28.11.2023.

Ld. Sr. Counsel Mr. P. Nagesh for the Applicant appeared and submitted that the cost of Rs. 10,000/- has already been deposited on 09.01.2024 and the receipt of the same has also been uploaded on the DMS.

Therefore, in view of the submission made by the Applicant, the Restoration application is allowed.

Accordingly, RA-17/2024 is **allowed and disposed of**.

The Application No. IA-5000/2023 stands restored to its original position.

At the request and by consent of all the parties list **IA-5000/2023** for further consideration **on 07.05.2024**.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)